

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COGENT ENGINEERS PVT LTD

RELEVANT PARTICULARS	
1.	Name of corporate debtor COGENT ENGINEERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 07/08/1981
3.	Authority under which corporate debtor is incorporated / registered RoC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74140MH1981PTC024954
5.	Address of the registered office and principal office (if any) of corporate debtor GAT NO 823/824 SANASWADITAL SHIRUR PUNE MH 422208 IN
6.	Insolvency commencement date in respect of corporate debtor 16/09/19
7.	Estimated date of closure of insolvency resolution process 13/03/20
8.	Name and registration number of the insolvency professional acting as interim resolution professional KAIRAV ANIL TRIVEDI IBBI/IPA-002/IP-N00728/2018-2019/12332
9.	Address and e-mail of the interim resolution professional, as registered with the Board 23 A 5 th floor Jyoti Bldg, Barquatali Dargah Margh , Wadala(E),Mumbai,400037. kairavtrivedi2002@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional 23 A 5 th floor Jyoti Bldg, Barquatali Dargah Margh , Wadala(E),Mumbai,400037. kairavtrivedi2002@yahoo.co.in
11.	Last date for submission of claims 29/09/19
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink:... https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **COGENT ENGINEERS**



Kairav Anil Trivedi

PRIVATE LIMITED on Order dated 30/08/19, Date of receipt of Certified True Copy of order 12/09/19, and CIRP Initiated by IRP from 16/09/19 at Pune.

The creditors of **COGENT ENGINEERS PRIVATE LIMITED** [name of the corporate debtor], are hereby called upon to submit their claims with proof on or before 29/09/19 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Kairav A. Trivedi

SD/-



Kairav Anil Trivedi – Interim Resolution Professional

Reg no:- **IBBI/PA-002/IP-N00728/2018-2019/12332**

Date 16/09/19

Place: Pune